# <u>COURT-I</u>

## IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

## Appeal No. 361 of 2017

Dated: 24<sup>th</sup> November, 2017

## Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson Hon'ble Mr. S.D. Dubey, Technical Member

## In the matter of:

Meghalaya Power Transmission Vs.	Corp	ooration Ltd.,		Appellant(s)
Meghalaya State Electricity Regu	ulato	ry Commission		Respondent(s)
Counsel for the Appellant(s) :		Ms. Sakie Jakharia		
Counsel for the Respondent(s) :		Mr. Raunak Jain Mr. Vishvendra Tomar <i>h/</i> f Mr. Buddy A. Ran	ganadl	han

## <u>ORDER</u>

Admit. Learned counsel for the respondent seeks four weeks time to file reply. He may file the same on or before 26.12.2017 after serving copy on the other side. Rejoinder may be filed within two weeks thereafter.

List the matter on 29.01.2018.

(S.D. Dubey) Technical Member (Justice Ranjana P. Desai) Chairperson

ts/ss